



**TAMIL NADU LEGISLATIVE ASSEMBLY**  
(Twelfth Assembly)

**THIRD SESSION**  
**FIRST AND SECOND MEETINGS**  
(9<sup>th</sup> March, 2002 to 15<sup>th</sup> March 2002  
and  
27<sup>th</sup> March, 2002 to 10<sup>th</sup> May, 2002)

**RESUME OF BUSINESS**

Legislative Assembly Secretariat,  
Chennai - 600 009.

## **PREFACE**

This publication contains a brief resume of the business transacted by the Twelfth Tamil Nadu Legislative Assembly during the First and Second Meeting of the Third Session, held from 9<sup>th</sup> March, 2002 to 15<sup>th</sup> March 2002 and 27<sup>th</sup> March, 2002 to 10<sup>th</sup> May, 2002

Chennai - 600 009.  
Dated: 19- 7-2002.

**C.S. JANAKIRAMAN,**  
Principal Secretary.

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## **TAMIL NADU LEGISLATIVE ASSEMBLY**

### **TWELFTH ASSEMBLY - FIRST AND SECOND MEETING OF THE THIRD SESSION**

#### **RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 9TH MARCH 2002 TO 15TH MARCH 2002 AND 27TH MARCH 2002 TO 10TH MAY 2002.**

#### **I. SUMMONS**

Summons for the first meeting of the Third Session of the Twelfth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 9<sup>th</sup> March 2002 in S.O.Ms.No. 26, Legislative Assembly Secretariat, dated the 2nd March, 2002.

The Tamil Nadu Legislative Assembly was again summoned to meet for its second meeting of the Third Session on the 27th March, 2002 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu Legislative Assembly Rules in D.O. Letter No.4474/2002-1, TNLAS (B-I), dated 20.3.2002.

#### **II. DURATION OF THE MEETING**

The first meeting of the Third Session of the Twelfth Tamil Nadu Legislative Assembly commenced on the 9<sup>th</sup> March, 2002 and adjourned *sine-die* on the 15<sup>th</sup> March, 2002. The second meeting of the Third Session was commenced on the 27th March, 2002 and adjourned *sine-die* on the 10th May, 2002.

#### **III. SITTINGS OF THE ASSEMBLY**

The Tamil Nadu Legislative Assembly sat for five days during the period from 11th March, 2002 to 15th March, 2002 and Thirty days during the period from 27th March, 2002 to 10th May 2002 on the following days:-

11th March, 2002, 12th March, 2002, 13th March, 2002, 14th March, 2002, 15th March, 2002, 27th March, 2002, 28th March, 2002, 1st April, 2002, 2nd April, 2002, 3rd April, 2002, 4th April, 2002, 5th April, 2002, 8th April, 2002, 9th April, 2002, 10th April, 2002, 11th April, 2002, 12th April, 2002, 16th April, 2002, 17th April, 2002, 18th April, 2002, 19th April, 2002, 22nd April, 2002, 23rd April, 2002, 24th April, 2002, 25th April, 2002, 26th April, 2002, 29th April, 2002, 30th April, 2002, 2nd May, 2002, 3rd May, 2002, 6th May 2002, 7th May 2002, 8th May 2002, 9th May 2002, 10th May 2002.

The Assembly also met in the afternoon on the 12th March, 2002, 13th March, 2002, 29th April, 2002, 30th April, 2002, 2nd May, 2002, 3rd May, 2002, 6th May, 2002, 7th May, 2002, 8th May, 2002, 9th May, 2002 and 10th May, 2002.

In terms of hours, the House sat for 164 hours and 39 minutes.

#### IV. PROROGATION

The Third Session of the Twelfth Tamil Nadu Legislative Assembly was prorogued with effect from the 1st June 2002 vide S.O.Ms.No.90, Legislative Assembly Secretariat, dated the 1st June 2002.

#### V. OBITUARY REFERENCES

Nineteen Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

<i>Serial No. and Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru N. Sivaraj	Nagapattinam (Gl)	1952-1957	06.8.2001	11.3.2002
2. Thiru V. George	Padmanabhapuram	1967-1971	16.9.2001	11.3.2002
3. Thiru P. Kolanda-Gounder	Namakkal (Gl)	1957-1962	24.9.2002	11.3.2002
4. Thiru S.Krishnan	Pollachi(Gl) Rural(SC)	1937-1939 1947-1952	3.10. 2001	11.3.2002
5. Thiru C.T. Dhandapani	Coimbatore (West)	1996-2001	28.10. 2001	11.3.2002
6. Thiru C. Pandurangan	Chengam	1971-1976	11.11. 2001	1.3.2002
7. Thiru S.D. Soma sundaram (former Minister)	Pattukottai Thanjavur	1980-1984 1991-1996	6.12. 2001	11.3.2002
8. Thiru N.S. Balaraman	Arakkonam	1971-1976	20.12.2001	11.3.2002
9. Thiru K.T.K. Thangamani	Madurai (West)	1971-1976	26.12.2001	11.3.2002

(1)	(2)	(3)	(4)	(5)
10. Thiru Mohammed Asif (former Minister)	Triplicane	1991-1996	12.1.2002	11.3.2002
11. Thiru P. Morkian	Rajapalayam (S.C)	1980-1984	25.2.2002	11.3.2002
12. Thiru L. Balaraman	Kaniyambadi	1967-1971	25.2.2002	11.3.2002
13. Thiru R. Venkidusamy @ Venkedu	Singanallur	1977-1980	7.3.2002	11.3.2002
14. Thiru K.R. Raju	Gudalur	1991-1996	24.3.2002	28.3.2002
15. Tmt. C. Kulanthai- Ammal	Sulur	1957-1962 1962-1967	27-3-2002	1.4.2002
16. Tmt. R. Shyamala	Kovilpatti	1991-1996	2-4-2002	3-4-2002
17. Dr. K. Nagarajan	Vadamadurai	1971-1976	28-3-2002	8-4-2002
18. Thiru A. Shahul Hameed	Kadayanallur	1980-1984	14-4-2002	17-4-2002
19. Tmt. Lourdhammal- Simon (former Minister)	Colachel	1957-1962	4-5-2002	6-5-2002

All the Members stood in silence for a minute as a mark of respect to the deceased.

## VI. CONDOLENCE RESOLUTIONS

(1) On the 11<sup>th</sup> March, 2002, Hon. K. Kalimuthu, Speaker, placed before the House the following Condolence Resolution:-

"1.10.2001 அன்று ஜம்மு-காஷ்மீர் மாநிலச் சட்டமன்றத்தின் மீதும், 13.12.2001 அன்று இந்திய ஜனநாயகத்தின் உயரிய அமைப்பான இந்திய பாராளுமன்றத்தின் மீதும் நடத்தப்பட்ட தீவிரவாதிகளின் தாக்குதல்களை அறிந்து இப்பேரவை மிகவும் அதிர்ச்சி அடைகிறது. இத்தகைய தாக்குதல்கள் இந்தியத் திருநாட்டின் மீதும் இந்திய ஜனநாயகத்தின் மீதும் நடத்தப்பட்ட தாக்குதல்களாகவே இப்பேரவை கருதுகிறது. தீவிரவாதம் மற்றும் அதன் வன்முறைச் செயல்களை எந்தச் சூழ்நிலையிலும் இம்மண்ணில் எவராலும் ஏற்றுக்கொள்ள இயலாது. தீவிரவாதத்தின் எந்த ஒரு வடிவமும் அடியோடு வேறுக்கப்பட வேண்டும் என்ற நிலைப்பாட்டை இப்பேரவை உறுதி செய்கிறது. இச்சம்பவங்களின்போது தன்னவங்கருதாது தங்களது கடமையை நிறைவேற்றும் வேளையில் நாட்டின் பாதுகாப்பிற்காகத் தங்கள் இன்னுயிரை நீத்த பாதுகாப்புப் படையினர் மற்றும் ஏனைய அலுவலர்களின் மறைவுக்கு இப்பேரவை ஆழ்ந்த இரங்கலைத் தெரிவித்துக்கொள்கிறது".

The above resolutions were adopted *nem con.* after observing silence for two minutes as a mark of respect to those who have lost their lives in the attacks.

(2) On the 11<sup>th</sup> March, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House moved the following condolence Resolutions:-

(அ) "இந்திய பாராளுமன்ற வரலாற்றில் இளம் வயதில் மக்களவைத் தலைவராகத் தேர்ந்தெடுக்கப்பட்டவரும், முழுமையான ஜனநாயகவாதியும், நலிந்த பிரிவினரின் நலனுக்காக அரும்பாடுபட்டவரும், ஜனநாயக, நாடாளுமன்ற மரபுகளை நேர்மையுடன் பாரபட்சமின்றி கடைப்பிடித்தவரும், தனது திறமை, கடும உழைப்பு, தொலைநோக்கு, அனைவரையும் அரவணைத்துச் செல்லும் பாங்கு ஆகியவற்றினால் அனைத்து தரப்பினராலும் கட்சிபாகுபாடின்றி பாராட்டப்பெற்றவரும், எளிமையும், அடக்கமும் தன்னகத்தே கொண்டு 13-வது மக்களவைத் தலைவராகத் திறம்பட பணியாற்றிய திரு. ஜி.எம்.சி. பாலயோகி அவர்கள் 3.3.2002 அன்று எதிர்பாராத விபத்தின் காரணமாக அகால மரணமடைந்தது அறிந்து இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது.

இப்பெருந்தகையின் மறைவினால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்திற்கும், அவர் சார்ந்திருந்த இயக்கத்திற்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது".

(ஆ) "அச்சரப்பாக்கம் தனித் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு இப்பேரவையில் உறுப்பினராகப் பணியாற்றியவரும், இனிய பண்பும், செயல் ஆற்றலும் கொண்டு அனைத்து தரப்பினரிடமும் நட்புணர்வோடு திகழ்ந்தவருமான திரு. ஆ. செல்வராஜ் அவர்கள் 29.12.2002 அன்று மறைவுற்ற செய்தியறிந்து இப்பேரவை பெரும் அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அவரது மறைவால் அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினர்க்கு இப்பேரவை ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது".

இப்பெருந்தகையின் மறைவினால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்திற்கும், அவர் சார்ந்திருந்த இயக்கத்திற்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது".

(இ) "அச்சரப்பாக்கம் தனித் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு இப்பேரவையில் உறுப்பினராகப் பணியாற்றியவரும், இனிய பண்பும், செயல் ஆற்றலும் கொண்டு அனைத்து தரப்பினரிடமும் நட்புணர்வோடு திகழ்ந்தவருமான திரு. ஆ. செல்வராஜ் அவர்கள் 29.1.2002 அன்று மறைவுற்ற செய்தியறிந்து இப்பேரவை பெரும் அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அவரது மறைவால் அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினர்க்கு இப்பேரவை ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது".

The Leader of Opposition, Leaders of Parties and Hon. Chief Minister spoke on the resolutions. Hon. the Speaker also associated himself with the sentiments expressed by the leaders.

The above Resolutions were adopted *nem con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the departed souls.

## VII. QUESTIONS

332 Starred Questions were answered on the floor of the House. Answers to 1877 Unstarred Questions were placed on the Table of the House. Besides these 2 Short Notice Questions were also answered on the floor of the House.

## VIII. PANEL OF CHAIRMEN

On the 12<sup>th</sup> March 2002, Hon. the Speaker announced in the House the following Panel of Chairmen for the Third Session of the Twelfth Tamil Nadu Legislative Assembly:-

1. Thiru P.R. Sundaram
2. Thiru A. Papa Sundaram
3. Thiru P. Rajarethinam
4. Thiru M.A. Hakeem
5. Thiru C.K. Tamizharasan
6. Thiru L. Santhanam

#### **IX. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREON**

His Excellency, Thiru P.S. Ramamohan Rao, Governor of Tamil Nadu addressed the Members of the Twelfth Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Chennai at 11.00 a.m. on Saturday the 9th March, 2002.

'Tamizh Thai Vazhthu' was played at the commencement of the Governor's Address. The Governor addressed the members in English, thereafter the Tamil version of the speech was read out by the Hon. Speaker as usual. 'National Anthem' was played at the end.

The Motion of thanks to the Governor's Address was moved by Thiru P. Rajarethinam and seconded by Tmt. P. Vijayalakshmi Palanisamy on 12th March, 2002.

The discussion on the Motion of thanks to the Governor's Address took place in the Assembly for four days i.e. 12th March, 2002, 13th March, 2002, 14th March, 2002 and 15th March, 2002.

Thirty-nine Members including the Deputy Leader of Opposition took part in the discussion. Hon. the Chief Minister replied to the debate on the 15th March, 2002.

Thirty three amendments to the Motion of thanks were received. Out of which thirty were admitted and remaining three were disallowed.

Tvl. K.C. Karunakaran, C. Gnanasekaran, H.M. Raju, V.K. Lakshmanan, I. Ganesan, and S.G. Vinayaga Murthi moved the amendments standing in their names on 14th March, 2002. At the end of discussion on the Motion of thanks on the 15th March, 2002, the amendments moved by the above Members were deemed to have been withdrawn by leave of the House and thereafter, the original Motion of thanks to the Governor's Address was adopted in the House on that day.

**X. STATEMENT MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

During the period Eleven statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:

<i>Serial Number and Date</i> (1)	<i>Statement made by</i> (2)	<i>Subject</i> (3)
1. 13.3.2002	Hon. Selvi J Jayalithaa, Chief Minister	Merger of Ariyalur District with Perambalur District.
2. 1.4.2002	Hon. Selvi J Jayalithaa, Chief Minister	Matter related to the Kuwait citizen Dhalal Azmi who was arrested in connection with possession of duplicate passport and detained in Vellore Prison.
3. 1.4.2002	Hon. Selvi J Jayalithaa, Chief Minister	Attack on the Bharathiya Janatha Party Office at Choolai in Chennai.
4. 2.4.2002	Hon. Selvi J Jayalithaa, Chief Minister	Procurement of Paddy from the farmers of Tamil Nadu.
5. 4.4.2002	Hon. Thiru O. Panneer Selvam, Minister for Public Works and Prohibition & Excise	Collection of toll at Chennai - Pondicherry East Coast Road.
6. 10.4.2002	Hon. Thiru C. Durairaj, Minister for Local Administration.	Regarding Tiruppur Town Development Scheme.
7. 12.4.2002	Hon. Selvi J Jayalithaa, Chief Minister	Action taken by the Government for distribution of the drinking water in Chennai city.
8. 12.4.2002	Hon. Selvi J Jayalithaa, Chief Minister	Regulation of entry fare in the Cinema Theatres.

<i>Serial Number and Date</i> (1)	<i>Statement made by</i> (2)	<i>Subject</i> (3)
9. 23.4.2002	Hon. Selvi J Jayalalithaa, Chief Minister	Outcome of the talk with the Union Minister for Energy on 22.4. 2002 in regard to Tamil Nadu Electricity improvement Scheme and supply of Electricity to the State of Tamil Nadu from the Central grid.
10. 7.5.2002	Hon. Selvi J Jayalalithaa, Chief Minister	Waiver of one percent of Luxury tax levied on the Silk Sarees which cost more than Rs.3000/-
11. 7.5.2002	Hon. Selvi J Jayalalithaa, Chief Minister	Cancellation of Additional Electricity charge levied on the power looms with effect from 1.12.2001.

#### XI. CALLING ATTENTION STATEMENTS

Thirty one Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

<i>Serial Number and date on which the statement was made</i> (1)	<i>Name of the members who called the attention of the Minister</i> (2)	<i>Minister who made the Statement.</i> (3)	<i>Subject</i> (4)
1. 2.4.2002	Thiru P. Arasan,	Hon. Minister for Fisheries	To discuss matters relating to the Srilankan Coast Guards seizure of two boats and apprehension of seven fishermen of Kottaiappattinam and Jegathapattinam of Manalmelkudi Panchayat Union in Arantangi Taluk of Pudukottai District

(1)	(2)	(3)	(4)
2. 3.4.2002	Thiru G.K. Mani	Hon. Minister for Public Works Prohibition and Excise	To discuss the tension arising out of the work being held up in connecting Panchapalli Channel with the dried up lake around Paparapatti of Pennagaram Constituency of Dharmapuri District.
3. 4.4.2002	Thiru C. Gnanasekaran	Hon. Minister for Health	Matters relating to the Government Medical College at Vellore not being functional despite its sanction and location.
4. 4.4.2002	Thiru K. Kandasamy	Hon. Minister for Social Welfare	Matters relating to wide spread occurrence of female infanticide.
5. 5.4.2002	Thiru K. Murugavel Rajan	Hon. Minister for Education	Anxiety arising out of communal rotation not being properly implemented in the appointment of Principals and Professors for private colleges and Government aided private colleges throughout Tamil Nadu.
6. 10.4.2002	Thiru G.K. Mani	Hon. Minister for Forests and Environment	Matters relating to the killing of a person namely Govindan by wild elephant attack at Sorakkampati of Vembillahali Panchayat in Pennagaram Constituency of Dharmapuri District.

(1)	(2)	(3)	(4)
7. 12.4.2002	Thiru E.V. Velu	Hon.Minister for Public Works and Prohibition and Excise	Release of water in the left bank canal of Sathanur Dam for Paddy Crop.
8. 17.4.2002	Thiru K.K.S.S.R. Ramachandran	Hon. Minister for Local Administration	Matters relating to allocation of funds for alleviating drinking water scarcity and for supply by tanker lorries in Sattur Town.
9. 17.4.2002	Tvl. Kovai Thangam J. Hemachandran D. Mony K.C. Karunakaran G.K. Mani K. Kandasamy	Hon. Minister for Labour	Matters relating to daily wages under force being reduced in respect of Tea, Rubber and Coffee estate workers.
10. 18.4.2002	Thiru Durai murugan	Hon. Minister for Public Works and Prohibition and Excise	Matters relating to the decision taken by the National Water Resources Council pursuant to National Water Policy.
11. 18.4.2002	Tvl. D. Mony J. Hemachandran T. Pachamal Austin C. Gnanasekaran G.K. Mani	Hon. Minister for Fisheries	Matters relating to apprehension of Twelve fishermen of Azhikal village near Muttam in Kanniyakumari district on 19-3-2002 by the Srilankan Coast Guards.

(1)	(2)	(3)	(4)
12. 19.4.2002	Thiru A Sivaperumal	Hon. Minister for Public Works and Prohibiton and Excise	Matters relating to conversion of cultivable lands into barren lands consequent on private giant bore-wells being dug up for commercial purposes around Ottapidaram, Pudhiyamuthur and Panchalankuritchi of Ottapidaram Constituency of Thoothukudi District.
13. 22.4.2002	Tvl. A. Asokan E.V. Velu T. Velmurugan P. Arasan G.K. Mani	Hon. Minister for Revenue	Matters relating to uninterrupted functioning of the welfare Board constituted for the interest of agricultural labourers pursuant to an announcement made in the Assembly.
14. 23.4.2002	Thiru G. Palanisamy	Hon. Minister for Revenue	Matters relating to bifurcation of Thiruthuraiipoondi Taluk of Thiruvarur District providing for the formation of a new taluk with the headquarters at Muthupet.
15. 23.4.2002	Thiru T. Velmurugan	Hon. Minister for Forests and Environment.	Matters relating to Large scale destruction of fishes consequent on effluents being let into sea without treatment from TANFAC Ltd., at Cuddalore SIPCOT Premises.

(1)	(2)	(3)	(4)
16. 24.4.2002	Tvl. K. Pandurangan C. Gnanasekaran	Hon. Minister for Public Works and Prohibiton and Excise.	Matters arising out of the National Highway between Ochery and Natrampalli of Vellore District being widened at present.
17. 26.4.2002	Thiru K. Kandasamy	Hon. Minister for Rural Industries	Matters relating to the stoppage of terminal benefits to the workers of Keelkothagiri Industrial Co-operative Tea Factory of Nilgris District who have voluntarily retired.
18. 29.4.2002	Tvl. J. Hemachandran D. Mony G.K. Mani K. Murugavel Rajan	Hon. Minister for Revenue	Matters relating to the Devastation caused to the banana crop by cyclonic storm and rain in the areas of Srivaikuntam, Alwarthirunagari and Kazhugumalai of Tuticorin District.
19. 29.4.2002	Thiru Kovai thangam	Hon. Minister for Labour	Matters relating to the need for the Government to take over the Management of High-Forest Estate belonging to Mahaveer Plantations Ltd., for non-payment of wages and closure for more than a year.
20. 2.5.2002	Thiru G. Palanisamy	Hon. MInister for Education	Matters relating to non-eligibility of B.A., and B.Sc. degree holders having post-graduate degree and B.Ed in Tamil Literature for being selected by the Teachers Recruitment Board as Post graduateTeachers.

(1)	(2)	(3)	(4)
21. 2.5.2002	Thiru K. Kandasamy	Hon. Minister for Revenue	Matters relating to Tea Plants affected by the recent hail storm at Kothagiri and Udthagamandalam in the Nilgris District.
22. 3.5.2002	Thiru K. Paramalai	Hon. Minister for Industries and Commercial Taxes	Matters relating to quarrying of sand from the River Vaigai and near by areas of private people in violation therefore and its consequential adverse effect
23. 3.5.2002	Tvl. P.Arasan G.K. Mani K. Arumugam	Hon. Minister for Handlooms and Textiles	Matters relating to Handloom Weavers in Tamil Nadu being affected by the recession of handloom textiles to the extent of Rupees 500 crores.
24. 6.5.2002	Tvl. B. Parani-kumor K.N. Sekaran and Excise.	Hon. Minister for Public Works and Prohibition	Matters relating to immediate release of water in Uyyakondan channel which has been stopped for the present, for irrigations in Trichy in order to save the Standing crops.
25. 6.5.2002	Tvl. C. Gnanasekaran G.K. Mani	Hon. Minister for Forests and Environment	Matters relating to Wild elephants causing destruction to the crops and the trees and fear among villagers in siruvani hill areas of Coimbatore District and Mantharakuttai, Reddiyur and Padakuppam villages of Javvadu hills in Vellore District.
26. 7.5.2002	Tmt. Valarmathi Jebaraj	Hon. Minister for Education	Matters relating to M.B.A course not being commenced in Arulmigu Meenakshi Government Arts College for Women, Madurai despite the grant of 'No Objection Certificate' by Madurai Kamaraj University.
27. 7.5.2002	Thiru M.P. Saminathan	Hon. Minister for Local Administration	Matters relating to drinking water supply not being made available in Moolapalayam village of Erasanampalayam Panchayat in Moolanoor Panchayat Union of Vellakovil Constituency in Erode District.

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(1)	(2)	(3)	(4)
28. 8.5.2002	Thiru G. Palani-samy	Hon. Minister for Hindu Religious and Charitable Endowments.	Matters relating to the need for desilting six tanks belonging to Sree Bhavaousha theeswarar Swamy Temple in Thiruthuraipoondi of Thiruvarur District.
29. 8.5.2002	Tvl. J. Hemachandran D. Mony N. Nanmaran Era. Thirumavalavan	Hon. Minister for Revenue	Matters relating to the fire accident that razed Ambedhkar hutments of Ashok Nagar in Chennai on 1.4.2002.
30. 9.5.2002	Thiru V Jayaraman	Hon. Minister for Public Works and Prohibition and Excise	Matters relating to the need for releasing water from Parambikulam Aliyar canal to the withering coconut trees in Pollachi constituency.
31. 9.5.2002	Tvl.D. Mony J. Hemachandran	Hon. Minister for Labour	Matters relating to the fire accident hat has destroyed five match Industries in Indira Nagar of Kovilpatti.

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**XII. LEGISLATIVE BUSINESS**

During the period, 39 Bills were introduced in the Assembly, out of which 38 Bills were considered and passed and one bill was referred to the Select Committee. The details are as follows:-

	Serial number and Title of the Bill  (1)	Date of Introduction  (2)	Date of Consideration and passing  (3)
1	The Tamil Nadu Appropriation (Vote on Account) Bill, 2002 ( L.A. Bill No. 1 of 2002)	28.03.2002	28.03.2002
2	The Tamil Nadu Appropriation Bill, 2002 ( L.A.Bill No. 2 of 2002)	28.03.2002	28.03.2002
3	The Tamil Nadu Prohibition of Smoking and Spitting Bill, 2002 (L.A. Bill No. 3 of 2002)	04.04.2002	10.05.2002
4	The Tamil Nadu Panchayats (Amendment) Bill, 2002 ( L.A. Bill No. 4 of 2002)	04.04.2002	11.04.2002
5	The Tamil Nadu District Municipalities (Amendment) Bill, 2002 ( L.A. Bill No.5 of 2002 )	04.04.2002	11.04.2002
6	The Tamil Nadu Municipal Corporations Laws (Amendment) Bill, 2002 ( L.A. Bill No. 6 of 2002 )	04.04.2002	10.05.2002
7	The Tamil Nadu General Sales Tax (Amendment) Bill, 2002 ( L.A. Bill No. 7 of 2002)	08.04.2002	11.04.2002

	(1)	(2)	(3)
8	The Tamil Nadu Motor Vehicles Taxation ( Amendment ) Bill, 2002 (L.A. Bill No. 8 of 2002)	10.04.2002	11.04.2002
9	The Tamil Nadu Town and Country Planning (Amendment) Bill, 2002 ( L.A. Bill No. 9 of 2002)	10.04.2002	11.04.2002
10.	The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 2002 (L.A. Bill No.10 of 2002)	17.04.2002	10.05.2002
11.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2002 (L.A. Bill No.11 of 2002)	17.04.2002	08.05.2002
12	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 2002 (L.A. Bill No.12 of 2002)	17.04.2002	08.05.2002
13	The Tamil Nadu Panchayats (Second Amendment) Bill, 2002 (L.A. Bill No.13 of 2002)	22.04.2002	10.05.2002
14.	The Tamil Nadu Panchayats (Third Amendment) Bill, 2002 (L.A. Bill No.14 of 2002)	22.04.2002	23.04.2002
15.	The Tamil Nadu Municipal Laws (Amendment) Bill, 2002 (L.A. Bill No.15 of 2002)	22.04.2002	10.05.2002

	(1)	(2)	(3)
16.	The Tamil Nadu Co-operative Societies (Amendment) Bill, 2002 ( L.A. Bill No. 16 of 2002)	26.4.2002	08.05.2002
17.	The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Amendment) Bill, 2002. ( L.A. Bill No. 17 of 2002)	2.5.2002	10.05.2002
19.	The Tamil Nadu Tax on Entry of Goods into Local Areas (Amendment) Bill, 2002. ( L.A. Bill No. 19 of 2002)	2.5.2002	8.05.2002
20.	The Tamil Nadu Essential Services Maintenance Bill, 2002. (L.A. Bill No. 20 of 2002)	6.5.2002	10.05.2002
21.	The Tamil Nadu Sales Tax (Settlement of Disputes) Bill, 2002 (L.A. Bill No. 21 of 2002)	7.5.2002	08.05.2002
22.	The Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill, 2002. (L.A. Bill No. 22 of 2002)	7.5.2002	Referred to Select Committee on 08.05.2002
23.	The Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 2002 (L.A. Bill No.23 of 2002)	8.5.2002	10.05.2002

	(1)	(2)	(3)
24.	The Chennai Metropolitan Area Groundwater (Regulation) Amendment Bill, 2002. (L.A. Bill No. 24 of 2002)	8.5.2002	10.05.2002
25.	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 2002 (L.A. Bill No. 25 of 2002)	8.5.2002	10.05.2002
26.	The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 2002 (L.A. Bill No. 26 of 2002)	8.5.2002	10.05.2002
27	The Tamil Nadu General Sales Tax (Sixth Amendment) Bill, 2002 (L.A. Bill No. 27 of 2002)	8.5.2002	10.05.2002
28	The Tamil Nadu Appropriation (No.2) Bill, 2002 ( L.A .Bill No.28 of 2002)	8.5.2002	09.05.2002
29	The Tamil Nadu Universities Laws (Amendment) Bill, 2002 (L.A. Bill No.29 of 2002)	9.5.2002	10.05.2002
30	The Mother Teresa Women's University (Amendment) Bill, 2002 (L.A. Bill No. 30 of 2002)	9.5.2002	10.05.2002
31	The Tamil Nadu Municipal Laws (Second Amendment) Bill, 2002 (L.A. Bill No.31 of 2002)	9.5.2002	10.05.2002

### XIII. FINANCIAL BUSINESS

The Budget for the year 2002-2003 was presented to the Legislative Assembly by Hon. Thiru C. Ponnaiyan, Minister for Finance and Information Technology at 10.00 am on Wednesday, the 27th March, 2002.

The General discussion on the Budget took place for six days on the following dates:

1st April, 2002, 2nd April, 2002, 3rd April, 2002, 4th April, 2002, 5th April, 2002 and 8th April, 2002,

Twenty seven Members including the Leader of Opposition took part in the General discussion. The Hon. Minister for Finance and Information Technology replied to the debate on the 8th April, 2002 and 9th April, 2002,

Voting of Demands lasted for 20 days from 9th April 2002 to 8th May, 2002. The dates on which Discussion and voting of Demands for grants took place are as follows:

9th April, 2002, 10th April, 2002, 11th April, 2002, 12th April, 2002, 16th April, 2002, 17th April, 2002, 18th April, 2002, 19th April, 2002, 22nd April, 2002, 23rd April, 2002, 24th April, 2002, 25th April, 2002, 26th April, 2002, 29th April, 2002, 30th April, 2002, 2nd May, 2002, 3rd May, 2002, 6th May, 2002, 7th May, 2002 and 8th May, 2002,

Out of 8294 Cut Motions received, 7448 were admitted of which only 1426 were actually moved in the House. After the discussion on the Demands for Grants were over, the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 49 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page.No.73)

The Tamil Nadu Appropriation (No.2) Bill, 2002 (L.A.Bill No.28 of 2002) relating to the Budget for the year 2002-2003 was introduced in the Assembly on 8th May, 2002 and considered and passed on 9th May 2002.

2. On the 27th March, 2002, Hon. Thiru C. Ponnaiyan, Minister for Finance and Information Technology laid on the Table the Demands for Advance Grants (Vote on Account) for the year 2002-2003.

The Demands were moved and voted by the House on 28th March, 2002.

The Tamil Nadu Appropriation (Vote on Account) Bill, 2002 (L.A. Bill No. 1 of 2002) relating to the Demands for Advance Grants (Vote on Account) for the year 2002-2003 was introduced in the Assembly on the 28th March, 2002 and was considered and passed on the same day.

3. On the 28th March, 2002, Hon. Thiru C. Ponnaiyan, Minister for Finance and Information Technology presented to the Assembly the Final Supplementary Statement Expenditure for the year 2001-2002.

The Demands were moved and voted without discussion by the House on the same day.

The Tamil Nadu Appropriation Bill, 2002 (L.A. Bill No.2 of 2002) relating to the Final Supplementary Statement of expenditure for the year 2001-2002 was also introduced and considered and passed on the 28th March, 2002 .

4. On the 28th March, 2002, Hon. Thiru C. Ponnaiyan, Minister for Finance and Information Technology, presented to the Assembly the Demands for Grants for Excess Expenditure in the year 1990-1991.

The Demands were moved and voted without discussion by the House on 9th May, 2002.

The Tamil Nadu Appropriation (No.3) Bill, 2002 (L.A. Bill No.36 of 2002) relating to Demands for Grants for Excess expenditure in the year 1990-1991 was introduced on 9th May, 2002 and was considered and passed on 10th May, 2002.

#### XIV. GOVERNMENT RESOLUTIONS

(1) On the 16th April, 2002, Hon. Selvi J Jayalalithaa, the Chief Minister moved the following resolution:-

" படுகொலை செய்யப்பட்ட முன்னாள் பாரதப் பிரதமர் அமரர் திரு.ராஜீவ் காந்தி அவர்களின் கொலை வழக்கில் முக்கியக் குற்றவாளியாகக் கருதப்படும் இலங்கை விடுதலைப் புலிகளின் தலைவர் வேலுப்பிள்ளை பிரபாகரனை உடனடியாக இலங்கை அரசு கைது செய்து இந்திய அரசிடம் ஒப்படைப்பதற்கு மத்திய அரசு உடனடி நடவடிக்கையை மேற்கொள்ள வேண்டும் என்று இச்சட்டப் பேரவை வற்புறுத்துகிறது. மேலும், தடை செய்யப்பட்ட விடுதலைப் புலிகளின் இயக்கத்தைச் சார்ந்த எந்த ஒருவரையும் இந்திய திருநாட்டிற்குள் நுழைய அனுமதிக்கக் கூடாது என்றும் மத்திய அரசை இப்பேரவை வற்புறுத்துகிறது.

பூலங்கா நாட்டில் தற்போது நடந்து வரும் நிகழ்வுகளையும், அந்த நாட்டைச் சார்ந்த தீவிரவாத இயக்கமான LTTE தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் தலைவர் பிரபாகரன், 10.4.2002 அன்று சர்வதேச பத்திரிகையாளர்களுக்கு பேட்டி அளித்ததையும் பார்த்து, தமிழக மக்கள் மிகவும் அதிர்ச்சி அடைந்துள்ளனர்.

பாரதத்தின் முன்னாள் பிரதமர் திரு. ராஜீவ் காந்தி அவர்கள் படுகொலை செய்யப்பட்டது குறித்து, நமுவும் தோரணையில் பிரபாகரன் தெரிவித்த கருத்துக்கள் பற்றி இந்தச் சட்டமன்றப் பேரவை மிகவும் கவலை கொள்கிறது. 1991-ம் ஆண்டு மே 21- ஆம் நாள் அன்று, திரு. ராஜீவ் காந்தி அவர்கள் மிகவும் கோரமான முறையில் படுகொலை செய்யப்பட்டதையும், இந்தக் கொடுமான செயலில், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும் அதன் தலைவர் பிரபாகரனும் உறுதியாக சம்பந்தப்பட்டிருந்தனர் என்பதையும் இந்த நாடு இன்னும் மறந்துவிடவில்லை.

1991 மற்றும் 1992-ம் ஆண்டுகளில், தமிழக அரசு எடுத்த தொடர் முயற்சிகளின் காரணமாக, மத்திய அரசு, தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தை 1967-ம் ஆண்டு சட்டவிரோத நடவடிக்கைகள் (தடுப்பு) சட்டத்தின் கீழ் - Unlawful Activities (Prevention) Act, 1967- ன்படி 14.5.1992 முதல் தடை செய்தது.

நாட்டின் ஒருமைப்பாட்டையும், பாதுகாப்பையும் கட்டிக் காக்க வேண்டியதில் தனது பங்கை நன்கு உணர்ந்த தமிழக சட்டமன்றப் பேரவை, 1994-ம் ஆண்டு ஏப்ரல் மாதம் 20-ம் தேதி அன்று, தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் மீதான தடையை, 14.5.1994 முதல் மேலும் இரண்டு ஆண்டுகளுக்கு நீட்டிக்க வேண்டும் என்று மத்திய அரசை கோரி ஒரு தீர்மானத்தை இந்தப் பேரவையில் நிறைவேற்றியது. தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் பயங்கரவாத நடவடிக்கைகள் தமிழ் நாட்டில் தொடரும் அபாயம் இருந்து வந்ததால், இந்தத் தடை மேலும் நீட்டிக்கப்பட்டது. தற்போது நடைமுறையில் உள்ள இந்தத் தடை வருகின்ற 13.5.2002 அன்றோடு முடிவடைகிறது. இந்தத் தடையை வருகின்ற 14.5.2002 அன்று முதல் மேலும் இரண்டு ஆண்டுகளுக்கு நீட்டிக்கக் கோரி மாண்புமிகு தமிழக முதலமைச்சர் அவர்கள் மாண்புமிகு பாரதப் பிரதமர் அவர்களுக்கு 10.4.2002 அன்று கடிதம் எழுதி உள்ளார்கள்.

தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தினால், நமது நாட்டுக்கு ஏற்படக் கூடிய ஆபத்தை நன்கு உணர்ந்த மத்திய அரசு, அண்மையில் நிறைவேற்றப்பட்ட பயங்கரவாத தடுப்புச் சட்டம், அதாவது Prevention of Terrorism Act, 2002 சட்டத்தின் கீழ் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தை ஒரு தீவிரவாத அமைப்பாக அறிவித்து இருக்கிறது. 1967-ம் ஆண்டு சட்டவிரோத நடவடிக்கைகள் (தடுப்பு) சட்டத்தின்படியும், 2002 பயங்கரவாத தடுப்புச் சட்டத்தின்படியும், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கம் தடை செய்யப்பட்டுள்ள போதிலும், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கம் மற்றும் அதன் ஆதரவு அமைப்புகளின் தொடர்ச்சியான பயங்கரவாத நடவடிக்கைகளின் மூலம் இந்தியாவின் பாதுகாப்புக்கும், இறையாண்மைக்கும், ஒருமைப்பாட்டுக்கும் தொடர்ந்து ஆபத்து ஏற்படும் நிலைமை நீடித்து வருகிறது.

இந்திய குடியரசிலிருந்து தமிழ் நாட்டை பிரித்து விட வேண்டும் என்ற பொதுவான கொள்கை உடைய தமிழ் நாட்டுக்குள் இயங்கி வருகின்ற தமிழ்த் தீவிரவாத அமைப்புக்களான தமிழ்நாடு விடுதலைப் படை, TNLA (Tamil Nadu Liberation Army) மற்றும் தமிழ் நாடு மீட்புப் படை, TNRT (Tamil Nadu National Retrieval Troop) என்ற அமைப்புகளுடன், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கம் நெருங்கிய தொடர்பை ஏற்படுத்திக் கொண்டுள்ளது. இந்தத் தமிழ் தீவிரவாத அமைப்புகள் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தை நேரடியாகவும், மறைமுகமாகவும் ஆதரிப்பதோடு, அதனிடம் இருந்து உதவியையும் பெறுகின்றன. இவற்றின் பயங்கரவாத நடவடிக்கைகளும், அதன் விளைவாக மக்களின் உடமைக்கும், உயிருக்கும் ஏற்பட்ட பாதிப்பும் மிகவும் அதிகமாகவும், பரவலாகவும் இருந்ததால், தமிழ்நாடு அரசு இந்த இரண்டு அமைப்புக்களையும், 1908-ம் ஆண்டு குற்றத் தடுப்பு திருத்த சட்டம் அதாவது, Criminal Law (Amendment) Act 1908-ன்படி 9.11.2001 அன்று தடை செய்ய வேண்டிய நிலை ஏற்பட்டது.

பிரபாகரனின் அரசியல் ஆலோசகர் கடந்த 10.4.2002 அன்று செய்தியாளர்களிடம் பேசும் போது, பாரதத்தின் முன்னாள் பிரதமர் திரு. ராஜீவ் காந்தி அவர்கள் படுகொலை செய்யப்பட்டது 10 ஆண்டுகளுக்கு முன்பு நடந்த நிகழ்ச்சி என்றும், அது பற்றி வழக்கு இன்னும் நடைபெற்று வருவதால், அது முடியும் வரை கருத்து ஏதும் கூற இயலாது என்றும் தெரிவித்திருப்பது முற்றிலும் புதிராக உள்ளது. திரு. ராஜீவ் காந்தி படுகொலை செய்யப்பட்டது பற்றிய வழக்கை விசாரிப்பதற்காக ஏற்படுத்தப்பட்ட நிர்ணயிக்கப்பட்ட நீதிமன்றம், திரு. ராஜீவ் காந்தி அவர்களின் கொலையில் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும், அதன் தலைவர் பிரபாகரனும் சம்பந்தப்பட்டிருப்பதை எடுத்துரைத்து இருப்பதோடு, பிரபாகரனை அந்தக் கொலை வழக்கில் அறிவிக்கப்பட்ட முதல் குற்றவாளி -- First Proclaimed Offender என்ற அறிவிப்பையும் செய்துள்ளது.

மாண்புமிகு தமிழக முதலமைச்சர் செல்லி ஜெ ஜெயலலிதா அவர்கள், 1991-ம் ஆண்டு முதலமைச்சராக இருந்த போது, அப்போதைய பாரதப் பிரதமர் திரு. பி.வி. நரசிம்ம ராவ் அவர்களுக்கு, ஸ்ரீலங்கா அரசோடு தொடர்பு கொண்டு, LTTE தலைவர் பிரபாகரனை ஸ்ரீலங்காவிலிருந்து இந்தியாவிற்குக் கொண்டுவர வேண்டும் என்பதை வலியுறுத்தி கடிதம் எழுதி உள்ளார். ஸ்ரீலங்கா அரசின் அனுமதியை பெற்று, நமது இந்திய ராணுவத்தை ஸ்ரீலங்காவிற்கு அனுப்பி பிரபாகரனை சிறை பிடித்து கொண்டு வர வேண்டும், அதாவது extradite செய்யவேண்டும் என்று கூட அவர் பாரதப் பிரதமரை கேட்டுக் கொண்டார்.

இந்தியாவில் குற்றவாளி என்று அறிவிக்கப்பட்ட பிரபாகரன், ஸ்ரீலங்காவில் சர்வதேச பத்திரிகையாளர்கள் முன்பு பகிரங்கமாகத் தோன்றி, தனது இயக்கம் ஆயுதங்களைத் துறக்காது என்றும், தனித் தமிழ் ஈழமே தங்கள் கொள்கையாக நீடிக்கும் என்றும் அறிவித்துள்ளது பற்றி தமிழக மக்கள் மிகவும் அதிர்ச்சி அடைந்துள்ளனர்.

தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் கடந்த கால வரலாற்றையும், அந்த அமைப்பினால் நமது நாட்டுக்கு ஏற்படக் கூடிய பேராபத்தையும் கருத்தில் கொண்டு பார்க்கும் போது, ஸ்ரீலங்காவில் நடைபெறும் சம்பவங்கள் குறித்து இந்தியா அமைதி காப்பது, பிரபாகரனை புனிதப்படுத்தும் ஸ்ரீலங்காவின் முயற்சிக்கு மறைமுகமாக ஒப்புதல் அளிப்பதாக ஆகிவிடுமோ என்று தமிழக மக்கள் கருதுகிறார்கள்.

சட்டத்தை மதிக்கின்ற, தேசப்பற்று கொண்ட இந்தியக் குடிமக்கள் யாரும் பிரபாகரன் போன்ற ஒரு கொலைக் குற்றவாளியை தேசத் தலைவராக சித்தரித்து காட்டப்படுவதை ஏற்றுக் கொள்ள மாட்டார்கள். தமிழக மக்களும், மாநிலத்திலுள்ள பல்வேறு அரசியல் கட்சிகளும், பிரபாகரன் இந்தியாவிற்கு கொண்டு வரப்பட்டு, அவர் புரிந்த குற்றங்களுக்காக இந்திய நீதிமன்றத்தில் விசாரணைக்கு உட்படுத்தப்பட வேண்டும் என்ற கருத்தினையே கொண்டுள்ளார்கள்.

தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் மீது தமிழக மக்கள் கொண்டிருந்த அனுதாபமும், ஆதரவு மனப்பான்மையும், திரு. ராஜீவ் காந்தியின் படுகொலைக்குப் பின்பு முற்றிலும் மாறிவிட்டது. அதிலும் அந்தக் கொடூர சம்பவத்தின் பின்னணியில் இருந்து செயல்பட்டது தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும் அதன் தலைவர் பிரபாகரனும் தான் என்பது தெரிய வந்த போது, தமிழக மக்கள் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் மீதும் அதன் நடவடிக்கைகள் மீதும், ஓர் அச்சம் கலந்த வெறுப்பைக் காட்டத் துவங்கினர். தமிழக மக்களின் உணர்வை எப்போதும் பிரதிபலிக்கும் இந்தத் தமிழக அரசு, அது முதல் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்துக்கு தனது எதிர்ப்பைத் தொடர்ந்து தெரிவித்து வருகிறது.

தற்போது ஸ்ரீலங்காவில் ஏற்பட்டுள்ள மாறுபட்ட சூழ்நிலையினால் அந்த நாட்டில், குறிப்பாக யாழ்ப்பாணப் பகுதியில் அமைதி திரும்பும் நிலை உருவாகுமென்றால், அதில் தமிழக அரசுக்கும் தமிழக மக்களுக்கும் மகிழ்ச்சி தான். அந்த சூழ்நிலை உருவாகுமேயானால், ஸ்ரீலங்காவிலிருந்து புகலிடம் தேடி தமிழகத்திற்கு வந்துள்ள ஆயிரக் கணக்கான ஸ்ரீலங்கா தமிழ் அகதிகள் தங்கள் தாயகத்திற்குத் திரும்பவும், ஸ்ரீலங்காவில் உள்ள தத்தம் உறவினர்களுடன் சேர்ந்து வாழவும் வாய்ப்பு உருவாகும்.

அதே நேரத்தில், இந்தியாவின் பாதுகாப்புக்கும், ஒருமைப்பாட்டுக்கும், இறையாண்மைக்கும் குந்தகம் விளைவிக்கும் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும் அதன் தலைவர் பிரபாகரனும் இந்திய மண்ணில் கால் ஊன்றுவது ஒருபோதும் ஏற்கப்பட மாட்டாது- அனுமதிக்கப்படமாட்டாது.

இந்த எண்ணங்களையும், உணர்வுகளையும் பிரதிபலிக்கும் வகையில், திரு. ராஜீவ் காந்தி கொலை வழக்கில் அறிவிக்கப்பட்ட முதல் குற்றவாளியான பிரபாகரனை இந்தியாவிற்கு கொண்டு வருவதற்கு ஸ்ரீலங்கா அரசோடு சட்டப்படியாகவும், தூதரக நடைமுறைப்படியும் அனைத்து விதமான முயற்சியையும் மேற்கொள்ள வேண்டும் என்றும், பிரபாகரனை அவர் புரிந்த குற்றங்களுக்காக இந்தியாவில் உள்ள நீதிமன்றத்தில் உரிய விசாரணைக்கு உட்படுத்த வேண்டும் என்றும், தமிழக சட்டமன்றப் பேரவை மத்திய அரசை கேட்டுக் கொள்கிறது.

ஸ்ரீலங்கா அரசினால், LTTE இயக்கத் தலைவர் பிரபாகரனை பிடித்து நாடு கடத்த இயலவில்லை என்றால், ஸ்ரீலங்கா அரசின் அனுமதியோடு, இந்திய ராணுவத்தை ஸ்ரீலங்கா அரசின் உதவிக்கு அனுப்பி, பிரபாகரனை சிறை பிடிப்பதற்கு உரிய முயற்சியை மேற்கொள்ள வேண்டும் என்றும் மத்திய அரசை தமிழக சட்டமன்றப் பேரவை கேட்டுக் கொள்கிறது."

The above Resolution was taken up for discussion on the same day. Eight Members including the Leader of Opposition took part in the discussion. At the end of debate, the Resolution as amended was put to vote and adopted *nem.con*.

(2) On the 10th May, 2002, Hon. Thiru Anitha R. Radhakrishnan, Minister for Animal Husbandry moved the following resolution:-

" WHEREAS this Assembly considers that it is desirable to have a uniform law throughout India for the regulations of Veterinary training and practice and for all matters connected therewith or ancillary and incidental thereto;

AND WHEREAS the subject matter of such a law is relatable mainly to matters enumerated in entries 15 and 32 of List II and entry 26 of List III in the Seventh Schedule to the Constitution of India;

AND WHEREAS Parliament has no power to make such a law for the States with respect to the matters enumerated in entries 15 and 32 of List II aforesaid except as provided in article 249 and 250 of the Constitution of India;

AND WHEREAS by virtue of the powers under clause (1) of article 252 of the Constitution and in pursuance of the resolutions passed by all the Houses of the Legislatures of the States of Haryana, Bihar, Orissa, Himachal Pradesh and Rajasthan, Parliament has passed the Indian Veterinary Council Act, 1984 (Central Act, 52 of 1984);

AND WHEREAS the Indian Veterinary Council Act, 1984 (Central Act, 52 of 1984) extend to all the States except Tamil Nadu and Jammu Kashmir and to all Union Territories;

AND WHEREAS the said Act will extend to other states as they may adopt this Act by resolution passed in that behalf in pursuance of clause (1) of article 252 of the Constitution;

AND WHEREAS it appears to this Assembly to be desirable that the Indian Veterinary Council Act, 1984 (Central Act, 52 of 1984) should be adopted in the State of Tamil Nadu;

NOW THEREFORE, in pursuance of clause (1) of article 252 of the Constitution, this Assembly hereby resolves that the Indian Veterinary Council Act, 1984 (Central Act, 52 of 1984) be adopted in the State of Tamil Nadu."

The above resolution was put to vote and carried.

#### **XV. GOVERNMENT MOTIONS**

1) On the 14th March, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:-

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 15th March, 2002 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

2) On the 15th March, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine-die".

The Motion was adopted *nem con.*

3) On the 28th March, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (Vote on Account) Bill, 2002 (L.A. Bill No.1 of 2002) be taken up for consideration and passing today (28-03-2002) itself."

The Motion was put to vote and carried.

4) On the 5th April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:-

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 8th April, 2002 and the House do resolve to transact Government Business."

The Motion was adopted *nem con*.

5) On the 8th April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 9th April, 2002 and the House do resolve to transact Government Business."

The Motion was adopted *nem con*.

6) On the 23rd April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:

"தொடர்ந்து வேண்டுமென்றே இடைமறித்தும், அவைத் தலைவரை மதியாமலும், பேரவை விதிகளைத் தொடர்ந்து முறையற்றுப் பயன்படுத்துவதாலும், சட்டமன்றப் பேரவை விதி 121, உள்விதி 2-இன் கீழ் இந்த அவைக்கு வருகை தந்திருக்கும் திருவாளர்கள் பரிதி இளம்வழுதி மற்றும் க. பொன்முடி அவர்களை பேரவை கூட்டத் தொடரின் எஞ்சியுள்ள நாட்களுக்கு மிகாமல் பேரவைப் பணிகளிலிருந்து தற்காலிக நீக்கம் செய்ய வேண்டும்".

The Motion was put to vote and carried.

7) On the 23rd April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:

"விதி 121(2) Proviso -- அடிப்படையில் மாண்புமிகு பேரவைத் தலைவர் அவர்கள், திருவாளர்கள் பரிதி இளம்வழுதி அவர்களையும், டாக்டர் க. பொன்முடி அவர்களையும் எஞ்சிய காலம் வரை அவைக்கு வரக்கூடாது என்று அளித்த தீர்ப்பை மறுபரிசீலனை செய்து, இன்று மட்டும் அவர்கள் அவையிலிருந்து நீக்கி வைக்கப்பட வேண்டுமென்று மாண்புமிகு முதல் அமைச்சர் அவர்கள் கூறிய ஆலோசனைக்கு ஏற்ப இன்று மட்டும் அவர்களை அவையிலிருந்து நீக்கி வைக்க வேண்டும்".

The Motion was put to vote and carried.

8) On the 24th April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 25th April, 2002 and the House do resolve to transact Government Business."

The Motion was adopted *nem con*.

9) On the 26th April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following motion:

"பேரவைத் தலைவர் அவர்களை மிரட்டுவதும், விரட்டுவதும், எதிர்ப்பதும் என்ற பாணியை, அச்சுறுத்துகிற பாணியை மாண்புமிகு உறுப்பினர் பரிதி இளம்வழுதி அவர்கள் தொடர்ந்து கடைப்பிடித்துக் கொண்டிருக்கிறார். அவர், அவையினுடைய

நடவடிக்கையை தொடர்ந்து தடுத்து வருகின்ற காரணத்தால், அலுவல்கள் நடத்துவதற்குத் தடையாக இருக்கின்ற காரணத்தால், அவைத் தலைவரை, தொடர்ந்து கொச்சைப்படுத்தி, கேவலமாகப் பேசிக்கொண்டும், மிரட்டிக் கொண்டும் வருகின்ற காரணத்தால், அவரை அவையை விட்டு எஞ்சிய நாட்களுக்கு நீக்க வேண்டும்".

The motion was put to vote and carried.

10. On the 8th May, 2002 Hon. Thiru P. Mohan, Minister for Forests and Environment moved the following Motion:-

"That the Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill, 2002 (L.A. Bill No.22 of 2002) be referred to a Select Committee. The names of Members of the Committee would be announced latter ".

The motion was put to vote and carried.

**Extention of the term of the Committees, which expires at the end of one year, for a further period up to 31st March, 2003.**

11. On the 9th May, 2002 Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:-

" That Rules 195 (2), 203 (3), 211 (3) and 256 (2) of the Tamil Nadu Legislative Assembly Rules which provides that the term of Office of Members of the

- (1) Committee on Estimates,
- (2) Committee on Public Accounts,
- (3) Committee on Public Undertakings and
- (4) Committee on Rules

shall expire at the end of one year, be suspended and the term of the above Committees which were constituted in 2001 be extended for a further period upto 31st March 2003, as the items of work taken up by the said Committees still remain to be concluded".

The motion was put to vote and carried.

**Extention of the term of the Committees, which expires at the end of the each Financial year for a further period upto 31st March, 2003.**

12. On the 9th May, 2002 Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:-

" That Rules 227 (2), 239(2), 248 (2), 253 (2), 261 (3), 264 (2) and 268 (4) of the Tamil Nadu Legislative Assembly Rules which provide that the term of office of Members of the

- (1) Committee of Privileges
- (2) Committee on Delegated Legislation
- (3) Committee on Government Assurances
- (4) House Committee
- (5) Committee on Petitions
- (6) Library Committee and
- (7) Committee on Papers Laid on the Table of the House

shall expire at the end of the Financial year, be suspended and their term be extended for a further period of one year till 31st March, 2003 as the items of work taken up by the said Committees still remain to be concluded".

The Motion was put to vote and carried.

13. On the 9th May, 2002 Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:-

"The rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 10th May, 2002 and the House do resolve to transact Government Business."

The motion was adopted *nem.com*.

14. On the 10th May, 2002 Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:-

" That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Anna University (Amendment) Bill, 2002 (L.A. Bill No.37 of 2002), the Thiruvalluvar University Bill, 2002 (L.A. Bill 38 of 2002) and the Tamil Nadu Open University Bill, 2002 (L.A. Bill No.39 of 2002) be taken up for consideration and passing today itself ".

The motion was put to vote and carried.

15. On the 10th May, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:-

"That rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*."

The Motion was adopted *nem con*.

## **XVI. SUSPENSION OF MEMBERS**

1. On the 23rd April, 2002, a motion was moved by the Hon. Leader of the House to suspend Thiru Parithi Elamvazhuthi and Dr. K. Ponmudi for disobeying the Chair and also obstructing the proceedings against the Rules of procedure of the House persistently. However, on the suggestions made by the Members various parties and Hon. the Chief Minister, the suspension period was reduced to one day i.e 23.4.2002 on a motion moved again by the Hon. Leader of the House and adopted by the House.

2. On the 26th April, 2002, the Leader of the House moved a motion under Rule 121 (1) of the Assembly Rules suspending Thiru Parithi Elamvazhuthi from the service of the House for the remainder of the session for his highly indecent behaviour against the Chair and obstructing the proceedings of the House.

The motion was put and carried.

### **XVII. RULINGS FROM THE CHAIR**

1. On the 11th April, 2002, Hon. the Speaker gave his ruling on the Notice of Privilege given against Hon. Chief Minister by Tvl. Duraimurugan, K. Ponmudy, E. Pugazhendi, E.V. Velu and K. Pitchandi.
2. On the 16th April, 2002, Hon. the Speaker gave his ruling on the Notice of Privilege given against Hon. Chief Minister by Tvl. K. Ponmudy, E. Pugazhendi, Parithi Illamvazhuthi and K. Pitchandi.
3. On the 17th April, 2002, Hon. the Speaker announced in the House that Hon. Chief Minister has not given false statement regarding the loss of Transport Corporation on the explanation called for by certain Members on the Rulings given by him on 16.4.2002.
4. On the 23rd April, 2002, Hon. the Speaker gave his ruling on the Notice of Privilage given against the Leader of the House (Minister for Finance and Information Technology) by Tvl. Duraimurugan, K. Ponmudy, E. Pugazhendi, E.V. Velu, M.A. Vaidhyalingam, K. Pitchandi, Ara. Chakkarapani and K.K.S.S.R. Ramachandran.

### **XVIII. ANNOUNCEMENTS BY HON. SPEAKER**

1. On the 28th March 2002, Hon. the Speaker, announced in the House the following Message received from the Governor of Tamil Nadu:-

" I am happy to acknowledge receipt of the Resolution adopted by the Assembly on 15th March, 2002 thanking me for my address delivered on the 9th March 2002 to the Members of the Tamil Nadu Legislative Assembly".

2. On the 3rd April 2002, Hon. the Speaker announced in the House that on the basis of the decision taken by the Business Advisory Committee at its meeting held on that day that the Demand nos. 45, 3, 32 to be taken up on 11-4-2002 and the Demand No.4 to be taken up on 15-4-2002 are being interchanged. There would be no Question hour on 11-4-2002 and on the same day after the voting on Demands the Government Bills would be taken into consideration and passed. Cut Motions for the demands to be taken up on 11-4-2002 and from 22-4-2002 to 17-5-2002 should be submitted to the Legislative Assembly Secretariat before 3.00 'o' clock on 5-4-2002. He had also announced that the House will meet on 25-4-2002 and 25-5-2002 though these days have been declared as Government holidays.

3. On the 4th April, 2002, Hon. the Speaker announced in the House that the statements relating to the call attention notices should be sent to Legislative Assembly Secretariat within seven days of admittance. He therefore requested Hon. Ministers to give necessary instructions to the Departments of Secretariat to furnish the statements expeditiously.
4. On the 8th April, 2002, Hon. the Speaker announced in the House the message received from the Commissioner of Police, Chennai in regard to arrest of Thiru Parithi Ellamvazhuthi, Egmore (SC) Constituency on the 8th April, 2002 F.N.
5. On the 9th April, 2002, Hon. the Speaker announced in the House the message received from the Commissioner of Police, Chennai in regard to release of Thiru Parithi Ellamvazhuthi, Egmore (SC) Constituency on the 8th April, 2002 A.N.
6. On the 10th April, 2002, Hon. the Speaker announced in the House that on the basis of the decision taken by the Business Advisory Committee at its meeting held on 3-4-2002, there would be no 'Questions and Answers hour' on 11th April, 2002.
7. On the 12th April, 2002 Hon. the Speaker announced in the House that as per the decision taken by the Business Advisory Committee at its meeting held on that day and also with the leave of the House, the Government Resolution would be taken up before the transaction of Financial Business on 16-4-2002 by relaxing rule 185 of the Tamil Nadu Legislative Assembly Rules. He has also announced that there would be no 'Questions and Answers hour' on 16-4-2002.
8. On the 29th April, 2002, Hon. the Speaker announced in the House that as per the decision taken by the Business Advisory Committee at its meeting held on 18-4-2002, there would be no 'Questions and Answers hour ' on the 30th April, 2002.
9. On the 3rd May, 2002, Hon. the Speaker announced in the House that there would be no 'Questions and Answers Hour' on 6.5.2002 as already been decided by the Business Advisory Committee. He has also announced that the Ministers incharge of the Demand Nos. 3, 32 and 31 would give their replies to the discussions on 6.5.2002 which were initiated 3rd May, 2002.
10. On the 7th May, 2002, Hon. the Speaker announced in the House that Demand No.26 and 10 which were listed to be taken up for discussion in the forenoon and afternoon respectively would be taken up together in the forenoon itself.

11. On the 9th May, 2002, Hon. the Speaker announced in the House that Eleven Government Bills listed on that day (9.5.2002) for consideration would be taken up along with the Bills listed for consideration on 10.5.2002.
12. On the 10th May, 2002, Hon. the Speaker announced in the House that 'who is who' of Twelfth Assembly containing bio-data of Members are readily available for distribution and the Members may obtain the same from Library-2 Section.

### **XIX. FELICITATION**

On the 30th April, 2002, Hon. the Speaker conveyed his greetings to the House on the eve of 'May Day'.

### **XX. ELECTION TO STATUTORY BODIES**

On the 23rd April, 2002, Hon. the Speaker announced that the following Members have been duly elected to Senates of Universities mentioned below:

1. **Senate of the Annamalai University**
  1. Tmt. R. Tamilmozhirajadathan
  2. Selvi C. Kanagathara
  3. Thiru C. Sivasami
2. **Senate of the University of Madras**
  1. Thiru S.S. Ramaneedharan
  2. Thiru K.P. Anbalagan
3. **Senate of the Bharathiar University**
  1. Thiru R.D. Ganesan

On the 23rd April, 2002, Hon. the Speaker announced that the following Member has been duly elected as the Member of the Management Committee of the Land Development Board:-

Thiru P. Elavazhagan

On the 23rd April, 2002, Hon. the Speaker announced that the following Member has been duly elected to the State Library Committee.

Thiru M. Sakthivel Murugan

### **XXI. CONSTITUTION OF THE COMMITTEES**

The following Committees which had been constituted for the year 2001-2002 were extended upto 31st March, 2003:-

1. Committee on Estimates
2. Committee on Public Accounts
3. Committee on Public Undertakings
4. Committee of Privileges
5. Business Advisory Committee
6. Committee on Rules
7. Committee on Delegated Legislation
8. House Committee
9. Committee on Government Assurances
10. Committee on Petitions
11. Library Committee
12. Committee on Papers Laid on the Table of the House

The names of Members of the above Committees are given in Appendix.

## XXII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, One hundred and eighty reports were presented to the House by various Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1.	First Report of the Committee on Government Assurances(2001-2002)	12th March, 2002
2.	Second Report of the Committee on Government Assurances(2001-2002)	12th March, 2002
3.	Fourteenth Report of the Committee on Public Accounts (2001-2002)	13th March, 2002
4.	Fifteenth Report of the Committee on Public Accounts (2001-2002)	13th March, 2002
5.	Sixteenth Report of the Committee on Public Accounts (2001-2002)	13th March, 2002
6.	Seventeenth Report of the Committee on Public Accounts (2001-2002)	13th March, 2002
7.	Eighteenth Report of the Committee on Public Accounts (2001-2002)	13th March, 2002
8.	Seventh Report of the Committee on Public Undertakings (2001-2002)	14th March, 2002
9.	Eighth Report of the Committee on Public Undertakings (2001-2002)	14th March, 2002
10.	Ninth Report of the Committee on Public Undertakings (2001-2002)	14th March, 2002
11.	Tenth Report of the Committee on Public Undertakings (2001-2002)	14th March, 2002
12.	Nineteenth Report of the Committee on Public Accounts (2001-2002)	15th March, 2002

(1)	(2)	(3)
13.	Twentieth Report of the Committee on Public Accounts (2001-2002)	15th March, 2002
14.	Twenty-first Report of the Committee on Public Accounts (2001-2002)	15th March, 2002
15.	Twenty-second Report of the Committee on Public Accounts (2001-2002)	15th March, 2002
16.	Twenty-third Report of the Committee on Public Accounts (2001-2002)	15th March, 2002
17.	Twenty -fourth Report of the Committee on Public Accounts (2001-2002)	3rd April, 2002
18.	Twenty -fifth Report of the Committee on Public Accounts (2001-2002)	3rd April, 2002
19.	Twenty -sixth Report of the Committee on Public Accounts (2001-2002)	3rd April, 2002
20.	Twenty -seventh Report of the Committee on Public Accounts (2001-2002)	3rd April, 2002
21.	Twenty -eighth Report of the Committee on Public Accounts (2001-2002)	3rd April, 2002
22.	Twenty -ninth Report of the Committee on Public Accounts (2001-2002)	5th April, 2002
23.	Thirtieth Report of the Committee on Public Accounts (2001-2002)	5th April, 2002
24.	Thirty-first Report of the Committee on Public Accounts (2001-2002)	5th April, 2002
25.	Thirty-second Report of the Committee on Public Accounts (2001-2002)	5th April, 2002
26.	Thirty-third Report of the Committee on Public Accounts (2001-2002)	5th April, 2002

(1)	(2)	(3)
27. Eleventh Report of the Committee on Public Undertakings (2001-2002)		5th April, 2002
28. Twelfth Report of the Committee on Public Undertakings (2001-2002)		5th April, 2002
29. Thirteenth Report of the Committee on Public Undertakings (2001-2002)		5th April, 2002
30. Fourteenth Report of the Committee on Public Undertakings (2001-2002)		5th April, 2002
31. Fifteenth Report of the Committee on Public Undertakings (2001-2002)		5th April, 2002
32. Thirty-fourth Report of the Committee on Public Accounts (2001-2002)		10th April, 2002
33. Thirty-fifth Report of the Committee on Public Accounts (2001-2002)		10th April, 2002
34. Thirty-sixth Report of the Committee on Public Accounts (2001-2002)		10th April, 2002
35. Thirty-seventh Report of the Committee on Public Accounts (2001-2002)		10th April, 2002
36. Thirty-eighth Report of the Committee on Public Accounts (2001-2002)		10th April, 2002
37. Thirty-ninth Report of the Committee on Public Accounts (2001-2002)		10th April, 2002
38. Fortieth Report of the Committee on Public Accounts (2001-2002)		10th April, 2002
39. Forty-first Report of the Committee on Public Accounts (2001-2002)		12th April, 2002
40. Forty-second Report of the Committee on Public Accounts (2001-2002)		12th April, 2002
41. Forty-third Report of the Committee on Public Accounts (2001-2002)		12th April, 2002

(1)	(2)	(3)
42.	Forty-fourth Report of the Committee on Public Accounts (2001-2002)	12th April, 2002
43.	Forty-fifth Report of the Committee on Public Accounts (2001-2002)	12th April, 2002
44.	Forty-sixth Report of the Committee on Public Accounts (2001-2002)	16th April, 2002
45.	Forty-seventh Report of the Committee on Public Accounts (2001-2002)	16th April, 2002
46.	Forty-eighth Report of the Committee on Public Accounts (2001-2002)	16th April, 2002
47.	First Report of the Committee on Estimates	18th April, 2002
48.	Second Report of the Committee on Estimates	18th April, 2002
49.	Third Report of the Committee on Estimates	18th April, 2002
50.	Fouth Report of the Committee on Estimates	18th April, 2002
51.	Fifth Report of the Committee on Estimates	18th April, 2002
52.	Sixteenth Report of the Committee on Public Undertakings (2001-2002)	19th April, 2002
53.	Seventeenth Report of the Committee on Public Undertakings (2001-2002)	19th April, 2002
54.	Eighteenth Report of the Committee on Public Undertakings (2001-2002)	19th April, 2002
55.	Forty-Ninth Report of the Committee on Public Accounts (2001-2002)	22nd April, 2002
56.	Fiftieth Report of the Committee on Public Accounts (2001-2002)	22nd April, 2002
57.	Fifty-first Report of the Committee on Public Accounts (2001-2002)	22nd April, 2002
58.	Fifty-second Report of the Committee on Public Accounts (2001-2002)	22nd April, 2002

(1)	(2)	(3)
59.	Fifty-third Report of the Committee on Public Accounts (2001-2002)	22nd April, 2002
60.	Fifty-fourth Report of the Committee on Public Accounts (2001-2002)	22nd April, 2002
61.	Fifty-second Report of the Committee on Public Accounts (2001-2002)	22nd April, 2002
62.	Nineteenth Report of the Committee on Public Undertakings (2001-2002)	23rd April, 2002
63.	Twentieth Report of the Committee on Public Undertakings (2001-2002)	23rd April, 2002
64.	Fifty-sixth Report of the Committee on Public Accounts (2001-2002)	24th April, 2002
65.	Fifty-seventh Report of the Committee on Public Accounts (2001-2002)	24th April, 2002
66.	Fifty-eighth Report of the Committee on Public Accounts (2001-2002)	24th April, 2002
67.	Fifty-ninth Report of the Committee on Public Accounts (2001-2002)	24th April, 2002
68.	Sixtieth Report of the Committee on Public Accounts (2001-2002)	24th April, 2002
69.	Sixty-first Report of the Committee on Public Accounts (2001-2002)	24th April, 2002
70.	Sixty-second Report of the Committee on Public Accounts (2001-2002)	24th April, 2002
71.	Sixty-third Report of the Committee on Public Accounts (2001-2002)	25th April, 2002
72.	Sixty-fourth Report of the Committee on Public Accounts (2001-2002)	25th April, 2002
73.	Sixty-fifth Report of the Committee on Public Accounts (2001-2002)	25th April, 2002
74.	Sixty-sixth Report of the Committee on Public Accounts (2001-2002)	25th April, 2002

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(1)	(2)	(3)
75.	Sixty-seventh Report of the Committee on Public Accounts (2001-2002)	25th April, 2002
76.	First Report of the Committee on Petitions (2001-2002)	25th April, 2002
77.	Second Report of the Committee on Petitions (2001-2002)	25th April, 2002
78.	Third Report of the Committee on Petitions (2001-2002)	25th April, 2002
79.	Sixth Report of the Committee on Estimates (2001-2002)	26th April, 2002
80.	Seventh Report of the Committee on Estimates (2001-2002)	26th April, 2002
81.	Sixty-eight Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
82.	Sixty-ninth Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
83.	Seventieth Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
84.	Seventy-first Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
85.	Seventy-second Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
86.	Seventy-third Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
87.	Seventy-fourth Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
88.	Seventy-fifth Report of the Committee on Public Accounts (2001-2002)	26th April, 2002
89.	Eighth Report of the Committee on Estimates (2001-2002)	29th April, 2002
90.	Seventy-sixth Report of the Committee on Public Accounts (2001-2002)	2nd May, 2002

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(1)	(2)	(3)
91.	Seventy-seventh Report of the Committee on Public Accounts (2001-2002)	2nd May, 2002
92.	Seventy-eighth Report of the Committee on Public Accounts (2001-2002)	2nd May, 2002
93.	Seventy-ninth Report of the Committee on Public Accounts (2001-2002)	2nd May, 2002
94.	Twenty-first Report of the Committee on Public Undertakings (2001-2002)	2nd May, 2002
95.	Twenty-second Report of the Committee on Public Undertakings (2001-2002)	2nd May, 2002
96.	Twenty-third Report of the Committee on Public Undertakings (2001-2002)	2nd May, 2002
97.	Twenty-fourth Report of the Committee on Public Undertakings (2001-2002)	2nd May, 2002
98.	Twenty-fifth Report of the Committee on Public Undertakings (2001-2002)	2nd May, 2002
99.	Twenty-sixth Report of the Committee on Public Undertakings (2001-2002)	2nd May, 2002
100.	First Report of the Committee on Papers Laid on the Table of the House (2001-2002)	2nd May, 2002
101.	Second Report of the Committee on Papers Laid on the Table of the House (2001-2002)	2nd May, 2002
102.	Third Report of the Committee on Papers Laid on the Table of the House (2001-2002)	2nd May, 2002
103.	Fourth Report of the Committee on Papers Laid on the Table of the House (2001-2002)	2nd May, 2002
104.	Fifth Report of the Committee on Papers Laid on the Table of the House (2001-2002)	2nd May, 2002

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(1)	(2)	(3)
105. Sixth Report of the Committee on Papers Laid on the Table of the House (2001-2002)		nd May, 2002
106. Eightieth Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
107. Eighty- first Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
108. Eighty-second Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
109. Eighty-third Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
110. Eighty-fourth Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
111. Eighty-fifth Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
112. Eighty-sixth Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
113. Eighty-seventh Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
114. Eighty-eighth Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
115. Eighty-ninth Report of the Committee on Public Accounts (2001-2002)		3rd May, 2002
116. Twenty-seventh Report of the Committee on Public Undertakings (2001-2002)		3rd May, 2002
117. Twenty-eighth Report of the Committee on Public Undertakings (2001-2002)		3rd May, 2002
118. Twenty-ninth Report of the Committee on Public Undertakings (2001-2002)		3rd May, 2002
119. Seventh Report of the Committee on Papers Laid on the Table of the House (2001-2002)		3rd May, 2002

(1)	(2)	(3)
120.	Eighth Report of the Committee on Papers Laid on the Table of the House (2001-2002)	3rd May, 2002
121.	Ninth Report of the Committee on Papers Laid on the Table of the House (2001-2002)	3rd May, 2002
122.	Tenth Report of the Committee on Papers Laid on the Table of the House (2001-2002)	3rd May, 2002
123.	Eleventh Report of the Committee on Papers Laid on the Table of the House (2001-2002)	3rd May, 2002
124.	Twelfth Report of the Committee on Papers Laid on the Table of the House (2001-2002)	3rd May, 2002
125.	Ninth Report of the Committee on Estimates (2001-2002)	6th May, 2002
126.	Ninetieth Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
127.	Ninety-first Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
128.	Ninety-second Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
129.	Ninety-third Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
130.	Ninety-fourth Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
131.	Ninety-fifth Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
132.	Ninety-sixth Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
133.	Ninety-seventh Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
134.	Ninety-eighth Report of the Committee on Public Accounts (2001-2002)	6th May, 2002

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(1)	(2)	(3)
135.	Ninety-ninth Report of the Committee on Public Accounts (2001-2002)	6th May, 2002
136.	Thirtieth Report of the Committee on Public Undertakings (2001-2002)	6th May, 2002
137.	Thirty-first Report of the Committee on Public Undertakings (2001-2002)	6th May, 2002
138.	Thirty-second Report of the Committee on Public Undertakings (2001-2002)	6th May, 2002
139.	Thirty-third Report of the Committee on Public Undertakings (2001-2002)	6th May, 2002
140.	Thirty-fourth Report of the Committee on Public Undertakings (2001-2002)	6th May, 2002
141.	Thirty-fifth Report of the Committee on Public Undertakings (2001-2002)	6th May, 2002
142.	Third Report of the Committee on Government Assurances (2001-2002)	6th May, 2002
143.	Fourth Report of the Committee on Government Assurances(2001-2002)	6th May, 2002
144.	Fourth Report of the Committee on Petitions(2001-2002)	6th May, 2002
145.	Fifth Report of the Committee on Petitions(2001-2002)	6th May, 2002
146.	Sixth Report of the Committee on Petitions(2001-2002)	6th May, 2002
147.	Thirty-sixth Report of the Committee on Public Undertakings (2001-2002)	7th May, 2002
148.	Thirty-seventh Report of the Committee on Public Undertakings (2001-2002)	7th May, 2002
149.	Thirty-eighth Report of the Committee on Public Undertakings (2001-2002)	7th May, 2002
150.	Thirty-ninth Report of the Committee on Public Undertakings (2001-2002)	7th May, 2002

(1)	(2)	(3)
151.	Fortieth Report of the Committee on Public Undertakings (2001-2002)	7th May, 2002
152.	Forty-first Report of the Committee on Public Undertakings (2001-2002)	7th May, 2002
153.	Forty-second Report of the Committee on Public Undertakings (2001-2002)	7th May, 2002
154.	Fifth Report of the Committee on Government Assurances(2001-2002)	7th May, 2002
155.	Hundredth Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
156.	Hundred and first Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
157.	Hundred and second Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
158.	Hundred and third Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
159.	Hundred and fourth Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
160.	Hundred and fifth Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
161.	Hundred and sixth Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
162.	Hundred and seventh Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
163.	Hundred and eighth Report of the Committee on Public Accounts (2001-2002)	8th May, 2002
164.	Forty-third Report of the Committee on Public undertakings (2001-2002)	8th May, 2002
165.	Forty-fourth Report of the Committee on Public Undertakings (2001-2002)	8th May, 2002
166.	Forty-fifth Report of the Committee on Public Undertakings (2001-2002)	8th May, 2002

(1)	(2)	(3)
167. Forty-sixth Report of the Committee on Public Undertakings (2001-2002)		8th May, 2002
168. Forty-seventh Report of the Committee on Public Undertakings (2001-2002)		8th May, 2002
169. Forty-eighth Report of the Committee on Public Undertakings (2001-2002)		8th May, 2002
170. Forty-ninth Report of the Committee on Public Undertakings (2001-2002)		8th May, 2002
171. Fiftieth Report of the Committee on Public Undertakings (2001-2002)		8th May, 2002
172. Seventh Report of the Committee on Petitions (2001-2002)		8th May, 2002
173. Eighth Report of the Committee on Petitions (2001-2002)		8th May, 2002
174. Fifty-first Report of the Committee on Public Undertakings (2001-2002)		9th May, 2002
175. Fifty-second Report of the Committee on Public Undertakings (2001-2002)		9th May, 2002
176. Fifty-third Report of the Committee on Public Undertakings (2001-2002)		9th May, 2002
177. Fifty-fourth Report of the Committee on Public Undertakings (2001-2002)		9th May, 2002
178. Fifty-fifth Report of the Committee on Public Undertakings (2001-2002)		9th May, 2002
179. Fifty-sixth Report of the Committee on Public Undertakings (2001-2002)		9th May, 2002
180. Fifty-seventh Report of the Committee on Public Undertakings (2001-2002)		9th May, 2002

**XXIII. PAPERS LAID ON THE TABLE OF THE HOUSE**

During the period, 665 papers were laid on the Table of the House details of which are as follows:-

A.	Statutory Rules and Orders ..	204
B.	Reports, Notifications and Other Papers	461
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	Total ..	665
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**A P P E N D I X**

**BUSINESS ADVISORY COMMITTEE**  
(Constituted on the 24th May 2001 and extended  
upto 31st March,2003)

**CHAIRMAN**

1. Hon. Dr. K. Kalimuthu, Speaker

**MEMBERS**

2. Hon. Selvi J Jayalalithaa, Chief Minister
3. Hon. Thiru C. Ponnaiyan, Leader of the House
4. Hon. Dr. M. Thambi Durai, Minister for Education
5. Hon. Thiru A. Arunachalam, Deputy Speaker
6. Prof. K. Anbazhagan, Leader of Opposition
7. Thiru P.M. Narasimhan, Chief Government Whip
8. Thiru Duraimurugan
9. Thiru S.R. Balasubramoniyam
10. Thiru G.K. Mani
11. Tmt. D. Yasodha
12. Thiru J. Hemachandran
13. Thiru G. Palanisamy
14. Thiru K.N. Lakshmanan
15. Thiru L. Santhanam

**COMMITTEE ON RULES**

(Constituted on the 11th September 2001 and extended upto 31st March,2003)

**CHAIRMAN**

1. Hon. Dr. K. Kalimuthu, Speaker

**MEMBERS**

2. Hon. Selvi J Jayalalithaa, Chief Minister
3. Hon. Thiru C. Ponnaiyan, Leader of the House
4. Hon. Thiru A. Arunachalam, Deputy Speaker
5. Prof. K. Anbazhagan, Leader of Opposition
6. Thiru S. Balakrishnan
7. Thiru J. Hemachandran
8. Thiru S.A.M. Hussain
9. Thiru K. Jayakumar
10. Thiru K.P. Munusamy
- \*11. Thiru S. Kanitha Sampath
12. Thiru K.S. Palanisamy
13. Thiru P.H. Paul Manoj Pandian
14. Thiru T.K. Raja
15. Thiru K.N. Sekaran
16. Thiru S.K. Selvam
- \*17. Thiru P. Vasudevan

\* w.e.f. 10.5.2002

**COMMITTEE OF PRIVILEGES**  
(Constituted on the 1st June 2001 and extended  
upto 31st March,2003)

**CHAIRMAN**

1. Hon. Thiru A. Arunachalam,  
Deputy Speaker (Ex-Officio)

**MEMBERS**

2. Hon. Thiru C. Ponnaiyan,  
Leader of the House (Ex-Officio)
3. Prof. K. Anbazhagan,  
Leader of Opposition(Ex-Officio)
4. Thiru R.D. Ganesan
5. Thiru G. Gothandaraman
6. Thiru M.A. Hakeem
7. Thiru Kovai Thangam
8. Tmt. Malliga Chinnasamy
9. Thiru K. Murugavel Rajan
- 10 Thiru H. Raja
- \*11 Thiru P. Rajarethinam
- 12 Thiru M. Rajesekar
- 13 Thiru M. Sakthivel Murugan
- 14 Thiru T.N. Sivasubramanian
- 15 Thiru P.R. Sundaram
16. Thiru K.K. Umadhevan
17. Thiru M.A. Vaidhyalingam

\* w.e.f 10-5-2002

**COMMITTEE ON ESTIMATES**  
(Constituted on the 1st June 2001 and extended  
upto 31st March,2003)

**CHAIRMAN**

1. Thiru C. Sivasami

**MEMBERS**

2. Hon. Thiru C. Ponnaiyan,  
Minister for Finance (Ex-Officio)
3. Thiru S.R. Balasubramoniyam, Chairman,  
Committee on Public Accounts(Ex-Officio)
4. Tmt. Vijayalakshmi Palanisamy, Chairman,  
Committee on Public Undertakings(Ex-Officio)
5. Thiru G. Anbazhagan
6. Thiru Anbil Periasamy
7. Thiru I. Ganesan
8. Selvi C. Kanagathara
9. Thiru K. Kandasamy
10. Thiru D. Mony
- \*11. Thiru P.K.T. Natarajan
12. Thiru A. Papasundaram
13. Thiru R. Samy
14. Thiru L. Santhanam
- \*15. Tmt. S. Sundarambal
16. Tmt. R. Tamilmozhirajadathan
17. Dr. P. Vallalperuman
18. Thiru S.G. Vinayaga Murthi
19. Tmt. D. Yasodha

\* w.e.f. 10-5-2002

**COMMITTEE ON PUBLIC ACCOUNTS**  
(Constituted on the 1st June 2001 and extended  
upto 31st March,2003)

**CHAIRMAN**

1. Thiru S.R. Balasubramoniyam

**MEMBERS**

2. Hon. Thiru C. Ponnaiyan,  
Minister for Finance(Ex-Officio)
3. Thiru C. Sivasami, Chairman,  
Committee on Estimates(Ex-Officio)
4. Tmt. Vijayalakshmi Palanisamy, Chairman,  
Committee on Public Undertakings(Ex-Officio)
- \* 5. Thiru M.S. Chandrasekaran
6. Thiru P. Elavazhagan
7. Thiru V. Elumalai
8. Thiru K.C. Karunakaran
9. Tmt. Kasampu Poomalai
10. Thiru G.K. Mani
11. Thiru P. Neelakandan
12. Thiru G. Palanisamy
- \*13. Thiru K. Pandurangan
14. Thiru P. Rajarethinam
- \*15. Thiru C.Ve. Shanmugam
16. Thiru Era. Thirumavalavan
17. Thiru K.K. Umadhevan
18. Thiru S.K. Vedarathinam
19. Dr. C. Vijayabasker

w.e.f. 10-5-2002

**COMMITTEE ON PUBLIC UNDERTAKINGS**

(Constituted on the 1st June 2001 and extended  
upto 31st March,2003)

**CHAIRMAN**

1. Tmt. Vijayalakshmi Palanisamy,

**MEMBERS**

2. Thiru C. Sivasami, Chairman,  
Committee on Estimates(Ex-Officio)
3. Thiru S.R. Balasubramoniyam, Chairman,  
Committee on Public Accounts(Ex-Officio)
4. Thiru Austin
5. Thiru P.V. Damodaran
6. Thiru J. Guru alias Gurunathan
7. Thiru S. Mahalingam
8. Thiru A.K. Murugesan
9. Thiru K. Paramalai
10. Thiru K. Pary Mohan
11. Thiru P. Rajarethinam
12. Thiru S.S. Ramaneedharan
13. Thiru Ma.Pa. Rohini (alias)  
Krishnakumar
14. Thiru Durai K. Saravanan
15. Tmt. Selvi Murugesan
16. Thiru V. Sivapunniam
17. Thiru S. Sivaraj
18. Tmt. C.M. Suryakala

**COMMITTEE ON DELEGATED LEGISLATION**  
(Constituted on the 11th September 2001 and extended  
upto 31st March, 2003)

**CHAIRMAN**

- \* 1. Thiru A. Anwer Rhazza

**MEMBERS**

2. Thiru Ara. Chakkarapani  
3. Thiru N. Chandramohan  
4. Thiru P. Chithambaram  
5. Thiru P. Elavazhagan  
6. Thiru K.P. Munusamy  
7. Thiru S. Natarajan  
8. Thiru P. Rajarethinam  
9. Thiru M. Ramkumar  
10. Thiru M.P. Saminathan  
11. Tmt. C.M. Suryakala  
\*12. Thiru S.S. Thirunavukkarasu

\* w.e.f. 10-5-2002

**COMMITTEE ON GOVERNMENT ASSURANCES**

(Constituted on the 11th September 2001 and extended  
up to 31st March, 2003)

**CHAIRMAN**

1. Thiru C. Gnanasekaran

**MEMBERS**

2. Thiru M. Appavu
3. Thiru K. Arumugam
- \* 4. Thiru K.R. Kandhasamy
5. Thiru N.K. Perumal
6. Thiru P. Ponnampalam
7. Thiru N. Ramu
8. Thiru B. Ranganathan
9. Thiru K.K. Sivasamy
10. Thiru K.S. Thennarasu
11. Thiru S.V. Thirugnanasambandam
12. Thiru T. Velmurugan

\* w.e.f. 10-5-2002

**HOUSE COMMITTEE**  
(Constituted on the 11th September 2001 and extended  
up to 31st March, 2003)

**CHAIRMAN**

1. Thiru V. Jayaraman

**MEMBERS**

2. Thiru A.K.S. Anbalagan
3. Thiru P.S. Arul
4. Thiru T. Arumugam
5. Thiru A. Asokan
6. Thiru S.M. Balen
7. Thiru V. Chandran
8. Thiru S. Damodaran
9. Thiru E.A. Liyaudeen Sait
10. Tmt. S. Maheswari
11. Thiru K.V. Muralidharan
12. Thiru N. Nanmaran
13. Thiru B. Paranikumor
14. Thiru K. Patinetampatian
15. Thiru A. Rajagopal
16. Thiru S. Rajendran
17. Thiru G. Raviraj
18. Thiru S.M. Seenivel

**COMMITTEE ON PETITIONS**

(Constituted on the 11th September 2001 and extended  
up to 31st March, 2003)

**CHAIRMAN**

1. Thiru P.M. Narasimhan

**MEMBERS**

2. Thiru G. Anbazhagan
3. Thiru J. Anbazhagan
4. Thiru P. Arasan
5. Tmt. Boopathi Mariappan
6. Thiru. S. Damodaran
7. Thiru K.G.P. Gnanamoorthy
8. Thiru P. Palaniappan
9. Thiru Polur Varadhan
10. Tmt. S. Rajammal
11. Thiru Gemini K. Ramachandran

**LIBRARY COMMITTEE**

(Constituted on the 11th September 2001 and extended  
up to 31st March, 2003)

**CHAIRMAN**

1. Hon. Dr. K. Kalimuthu, Speaker

**MEMBERS**

2. Thiru K.P. Anbalagan
3. Thiru S. Annadurai
4. Thiru M.S. Chandrasekaran
5. Thiru K.T. Elayakannu
6. Thiru M. Karthe
7. Thiru T. Pachamal
8. Thiru O.R. Ramachandran
9. Thiru S.N.M. Ubayadullah
10. Thiru E.V. Velu

**COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE**  
(Constituted on the 11th September 2001 and extended  
up to 31st March, 2003)

**CHAIRMAN**

1. Thiru P.M. Narasimhan

**MEMBERS**

2. Thiru P. Andivel
3. Thiru V.A. Chelliah
4. Thiru M.P. Kamaraj
5. Thiru T.P.M. Mohideen Khan
- \* 6. Tmt. Nalini Manokaran
- \* 7. Thiru V.R. Rajangam
8. Thiru S. Shanmugam
9. Thiru D. Sudharsanam
10. Thiru Jega Veerapandian
- \*11. Thiru P. Vasudevan

\* w.e.f. 10-5-2002

**ANNEXURE**

Demand Number and Name	Date of Discussion and voting of Demands
19 - Higher Education Department 41 - School Education Department 47 - Yourth Welfare and Sports Development Department 44 - Tamil Development - Culture and Religious Endowments Department 37 - Public Department	9th April , 2002 and 10th April, 2002
4 - Adi-Dravidar and Tribal Welfare Department	11th April, 2002
13 - Energy Department 17 - Handlooms, Handicrafts, Textiles and Khadi Department - Khadi and Village Industries and Handicrafts 42 - Small Industries Department	12th April, 2002
33 - Municipal Administration and Water Supply Department 40 - Rural Development Department	16th April, 2002 and 17th April, 2002
12 - Co-operation, Food and Consumer Protection Department	18th April, 2002
39 - Revenue Department 11 - Commercial Taxes Department - Stamps and Registration 29 - Information and Tourism Department- Stationery and Printing 49 - Relief on account of Natural Calamities	19th April, 2002

Demand Number and Name	Date of Discussion and voting of Demands
5 - Agriculture Department	} 22nd April, 2002 and 23rd April, 2002.
21 - Home Department - Police	
22 - Home Department - Fire and Rescue Services	} 24th April, 2002 and 25th April, 2002
43 - Social Welfare and Nutritious Meal programme Department	
14 - Environment and Forests Department	} 29th April, 2002
28 - Information and Tourism Department-Tourism	
38 - Public Works Department	
20 - Highways Department	
36 - Prohibition and Excise Department	
34 - Personnel and Administrative Reforms Department	
23 - Home Department - Prisons	
38 - Public Works Department	} 30th April, 2002
20 - Highways Department	
36 - Prohibition and Excise Department	
34 - Personnel and Administrative Reforms Department	
23 - Home Department - Prisons	
27 - Information and Tourism Department Information and Publicity	
45 - Tamil Development - Culture and Religious Endowments Department-Hindu Religious and Charitable Endowments.	
25 - Housing and Urban Development Department	

Demand Number and Name	Date of Discussion and voting of Demands
9 - Backward Classes, Most Backward Classes and Minorities Welfare Department	2nd May, 2002
8 - Animal Husbandry and Fisheries Department - Dairy Development	
6 - Animal Husbandry and Fisheries Department - Animal Husbandry	
7 - Animal Husbandry and Fisheries Department - Fisheries	
46 - Transport Department	3rd May, 2002
24 - Home Department - Motor Vehicles Acts - Administration	
3 - Administration of Justices	3rd May, 2002 and 6th May, 2002
32 - Law Department	
31 - Labour and Employment Department	
18 - Health and Family Welfare Department	6th May, 2002
16 - Handlooms, Handicrafts, Textiles and Khadi Department - Handlooms and Textiles	
26 - Industries Department	7th May, 2002
10 - Commercial Taxes Department - Commercial Taxes	
15 - Finance Department	8th May, 2002
35 - Planning and Development Department	
1 - State Legislature	
30 - Information Technology Department	
48 - Pension and other Retirement Benefits	
2 - Governor and Council of Ministers	